(iv) The Prevention of Illicit Traffic in Narcotic Drug and Psychotropic Substances (Amendment) Ordinance, 1993 (No. 27 of 1993) promulgated by the President on the 30th June, 1993.

(v) The Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Ordinance, 193 (No. 28 of 1993) promulgated by the Pdesident on the 2nd July, 1993.

(vi) The Parliament (Prevention of Disqualification) Amendment Ordinance, 1993 (No. 29 of 1993) promulgated by the President on the 19th July, 1993. [Placed in Library. *See* No. LT-4151/93 to 4156/93 for (i) to (vi)]

MESSAGE FROM THE LOK SABHA

The National Council for teacher cation bill, 1993

SECRETARY-GENERAL: Madam, I beg to lay on the Table the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the National Council for Teacher Education Bill, 1993, as passed by Lok Sabha at its sitting held on the 14th May, 1993."

I lay a copy of the Bill on the Table of the House.

ANNOUNCEMENT REGARDING RESIGNATION BY MEMBER

THE DEPUTY CHAIRMAN: I have to inform Members that the Chairman has received a letter from Shri Ramji Lal, a member representing the State of Haryana, resigning his seat in Rajya Sabha. The Chairman had accepted his designation with effect from the 17th May, 1993.

RE. BOFARS DEAL

निगम के ेता (श्री सिकन्दह् बख्य) : सदर साहेबा, मुझे आपकी खिदमत में यह अर्ज करना है कि आज सुबह चेयरमैन साहब के चेम्बर में मेरी मुलाकात हुई थी। उनका एक हुक्म मिला था और मैं उस हुक्म का एहतराम करता हूं। आज सवाल सिर्फ एक करोड़ रुपये के पे-आफ का नहीं है, हिन्दुस्तान में मुख्तलिफ किस्म की आलूदगी, भ्रष्टाचार उसका इतना शोर है कि तमाम माहौल हिन्दुस्तान का आलूदा हो गया है। सदर साहेबा, मेरा कहना यह है कि अभी बोफोर्स का मामला हमारे सामने आया। एक डिसइनवेस्टमेंट का मामला हमारे सामने आया है जिसकी डाइमेशन का अभी यह अंदाज़ा नहीं हो रहा है कि यह सिक्युरिटी स्कैम से बड़ा है या छोटा है, अभी काइजोनिक का मामला है। आखिर इन तमाम मसलों को इस हाऊस में डिसकस करने का तरीका क्या होगा और किस तरीके से तय किया जाएगा, सदर साहब से मेरी यह दरख्वास्त है कि इन मामलों को डिसकस करने का मौका हमें दिया जाए और आपसे मैं यह कहना चाहता हूं कि इनको डिसकस करने के लिए या बोफोर्स के मामले में सरकार का फौरन बयान आना चाहिये। बोफोर्स के सिलसिले में जो लेटेस्ट सामने आया है उससे तो बिलकुल ही साफ हो गया है कि कौन कौन लोग उस गुनाह में मुत्तला थे और किन किन के अकाऊंट्स वहां हैं, उनके नाम आने हैं। गवर्नमेंट इस सिलसिले में क्या कर रही है ?

उपसभापति : जैसे आपने खुद कहा कि चेयरमैन साहब से आपकी इस सिलसिले में चेम्बर में बात हुई। चेयरमैन साहब के सामने यह फैसला है और वे जो भी इंस्ट्रक्शंस देंगे वह मैं हाऊस के सामने बता दूंगी।

श्री सिकन्दर बख्त : सदर साहेबा, सिर्फ एक फैसला चेयरमैन साहब के सामने था और वह मसला था एक करोड़ रुपये के पे-आफ का और उसमें चेयरमैन साहब ने फरमाया कि वह कल फैसला देंगे। मेरा कहना यह है कि मसला सिर्फ एक करोड़ के पे-आफ का नहीं है, मसला तो मुक्कमल हिन्दुस्तान आज has been taken over by corruption, totally. But unfortunately, nobody seems to be bothered about it.

یتا ورودھی دل) شری سکندر بخت

صدر صاحبہ۔ مجھے آپ کی خدمت میں یہ کہنا ہے کہ آج صبح چیئرمین صاحب کے چیمبر میں میری ملاقات ہوئی تھی۔ ان کا ایک حکم ملا تھا اور میں اس حکم کا احترام کرتا ہوں۔ آج سوال صرف ایک کروڑ روپیے کے پے آف کا نہیں ہے۔ ہندوستان میں مختلف قسم کی آلودگی بھرشٹاچار اس کا اتنا شور ہے کہ تمام ماحول ہندوستان کا آلودہ ہو گیا ہے۔ صدر صاحبہ میرا کہنا یہ ہے کہ ابھی بوفورس کا معاملہ ہمارے سامنے آیا۔ ایک ڈس انویسٹمنٹ کا معاملہ ہمارے سامنے آیا ہے جس کی ڈائمینشن کا ابھی یہ اندازہ نہیں ہو رہا ہے کہ یہ سیکیورٹی اسکیم سے بڑا ہے یا چھوٹا ہے۔

ابھی کرائیجینک کا معاملہ ہے۔ آخر ان تمام مسئلوں کو اس ہاؤس میں ڈسکس کرنے کا طریقہ کیا ہوگا اور کس طریقہ سے طے کیا جائے گا۔ صدر صاحبہ سے میری یہ درخواست ہے کہ ان معاملوں کو ڈسکس کرنے کا موقع ہمیں دیا جائے اور آپ سے میں یہ کہنا چاہتا ہوں کہ ان کو ڈسکس کرنے کے لئے یا بوفورس کے معاملے میں سرکار کا فورن بیان آنا چاہیئے بوفورس کے سلسلے میں جو لیٹسٹ سامنے آیا ہے اس سے تو بالکل ہی صاف ہو گیا ہے کہ کون کون لوگ اس گناہ میں مبتلا تھے اور کن کن کے اکاؤنٹ وہاں ہیں۔ ان کے نام آتے ہیں۔ گورنمنٹ اس سلسلے میں کیا کر رہی ہے۔

اپ سبھاپتی: جیسے آپ نے خود کہا کہ چیئرمین صاحب سے اس سلسلے میں آپکی چیمبر میں بات ہوئی۔ چیئرمین صاحب کے سامنے یہ مسئلہ ہے اور وہ جو بھی انسٹرکشن دیں گے وہ میں ہاؤس کے سامنے بتا دوں گی۔

شری سکندر بخت: صدر صاحبہ۔ صرف ایک مسئلہ چیئرمین صاحب کے سامنے تھا اور وہ مسئلہ تھا۔ ایک کروڑ روپیے کے پے آف کا۔ اور اس میں چیئرمین صاحب نے فرمایا کہ وہ کل فیصلہ دیں گے۔ میرا کہنا یہ ہے کہ مسئلہ صرف ایک کروڑ کے پے آف کا نہیں ہے مسئلہ تو مکمل ہندوستان آج

has been taken over by corruption, totally. But unfortunately, not by seems to be bothered about it.

डा० **मुरली मनोहर जोशी** (उत्तर प्रदेश): उपसभापति महोदया, जो सवाहै, सिकन्दर बख्त साहब ने उठाया श बहुत अहम सवाल है, बहुत प्रमुख प्रहै। है, इस देश में भ्रष्टाचार का सवाल हर्षद महता द्वारा एक करोड़ के पे-ग्राफ के सवाल ने सारे हिन्दुस्तान की सरकारन के मुंह पर कालख पोत दी है। एक बहुत गम्भीर मसला शुरू हो गया है

इसके पूरे प्रकरण के बारे में, गोल्ड स्टार के बारे में और बोफोर्स के मामले में इस देश के अन्दर यह क्या हो रहा है, अपराधियों के नाम सदन के सामने क्यों नहीं लाए जाते हैं। सवाल यह है कि (**व्यवधान**) उनके नाम लोगों के सामने आने चाहियें।

SHRI MENTAY PADMANABHAM (Andhra Pradesh): Madam, it is a very serious issue.

SHRI VISHVJIT P. SINGH (Maharashtra): Madam, I want to place on record... (*Interruptions*)

SHRI MENTAY PADMANABHAM: Serious charges have been levelled against the highest executive authority. (*Interruptions*)

THE DEPUTY CHAIRMAN: Mr. Vishvjit Singh, you need not shout so loud. I can hear very well. There is nothing wrong with my ears.

SHRI VISHVJIT P. SINGH: Thank you, Madam.

THE DEPUTY CHAIRMAN: I can hear. I have got the mike. I can hear what you say.

श्री मोहम्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश): विन चड्ढा का पासपोर्ट फौरन जब्त होना चाहिये (**व्यवधान**)

شری محمّد افضل عرف م۔ افضل: ون چڈھا کا پاسپورٹ فورن ضبط ہونا چاہیے...مداخلت

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, please identify me.

उपसभापति: एक मिनट प्लीज। चेयरमैन साहब टाइम नियुक्त करेंगे, बिजनेस एडवाइजरी कमेटी में यह तय होगा। Then, we will take it up.

श्री रामदास अग्रवाल (राजस्थान): हिन्दुस्तान के बाहर (**व्यवधान**)

श्रीमती सुषमा स्वराज (हरियाणा): महोदया, (**व्यवधान**)

THE DEPUTY CHAIRMAN: No more discussion on this. (*Interruptions*)

I am not permitting anything any more. (*Interruptions*)

श्री मोहम्मद अफजल उर्फ मीम अफजल: सरकार इस पर बयान दे (**व्यवधान**)

شری محمّد افضل عرف م۔ افضل: سرکار اس پر بیان دے... مداخلت...

THE DEPUTY CHAIRMAN: Mr. Afzal, please take your seat. (*Interruptions*)

श्री रामदास अग्रवाल: करोड़ों रुपया जो लोगों का खाया गया (**व्यवधान**)

उपसभापति: आप बैठिए। (**व्यवधान**)

श्री रामदास अग्रवाल: चलज किया है वह हिन्दुस्तान में है और हिन्दुस्तान की सरकार उसको पकड़ नहीं सकती है। (**व्यवधान**) उसके खिलाफ क्यों कायवाही नहीं करती है। (**व्यवधान**)

उपसभापति: जब हाऊस में डिसक्शन होगा तब यह सब बात जो कहनी हैं उठायेगा अभी नहीं अभी आप बठिए।

Not now. I won't permit. (*Interruptions*). I have got names listed before me. (*Interruptions*) Mr. Agarwal, you please take your seat? (*Interruptions*).

श्री रामदास अग्रवाल: (**व्यवधान**) गड़बड़ी हो जाएगी, अपराधी भाग जाएंगे।

उपसभापति: आप बैठिए। मिस्टर अग्रवाल, आप बैठिए।

श्री रामदास अग्रवाल : दाऊद इब्राहीम, मेमन भाई भागकर चले गये हैं । उनका कुछ नहीं कर पायी है सरकार । अभी तक नहीं पकड़ पाई है . . (**व्यवधान**) . .

श्रीमती सुषमा स्वराज : सरकार द्वारा की गयी किसी भी देरी के मायने हैं कि . . (**व्यवधान**)

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : महोदय, मुझे परमिशन दी गयी है ।मुझे बोलने दीजिए ।

THE DEPUTY CHAIRMAN: I will allow that. (*Interruptions*). I cannot help it. Your own people are not allowing you to speak. It is not my fault.

SHRI S. JAIPAL REDDY: The disclosude from Switzerland...

श्री जगदीश प्रसाद माथुर : महोदया, मुझे यह मामला उठाने के लिए चैयरमैन महोदय ने परमीशन दी थी, लिखित परमीशन । मुझे दो शब्द कहने दीजिए . . (**व्यवधान**)

उपसभापति : माथुर साहब आपका नाम मेरे कागज में है . . (**व्यवधान**) . .

श्री जगदीश प्रसाद माथुर : जहां बाकी लोग बोले मेरी पार्टी के नेता ने बोला । बहुत ठीक किया लेकिन मुझे जो अधिकार दिया गया है वह तो मुझे दीजिए । बाकी जो बोलते हैं, बोलें ।

उपसभापति : आपको मैं अधिकार दूंगी । मगर जो नाम पहले लिखे हैं . . .

श्री जगदीश प्रसाद माथुर : नाम कैसे लिखे हुए हैं ।

उपसभापति : मेरे पास लिखे हुए हैं इस कागज पर . .

श्री एस. जयपाल रेड्डी : स्पेशल मेंशन ।

उपसभापति : स्पेशल मेंशन नहीं है ।

श्री जगदीश प्रसाद माथुर : स्पेशल मेंशन अलग है । इस इश्यू को स्पेशल मेंशन से सम्बद्ध मत कीजिए । मुझे इजाजत दीजिए ।

उपसभापति : माथुर साहब, स्पेशल मेंशन नहीं है । मगर कोई भी मसला इस हाउस में उठता है तो पहला और दूसरा नम्बर तो होगा ही होगा । इसलिए जो नाम मेरे सामने सुब्रहमण्यम स्वामी का लिखा है, नारायणसामी का लिखा है, कावेरी का . . . . (**व्यवधान**) उसके बाद आपका नाम है

(**व्यवधान**)

श्री जगदीश प्रसाद माथुर : पांच नाम इसके सामने आये हैं, बोफोर्स के मामले में . . (**व्यवधान**)

उपसभापति : सवाल यह है. . . (**व्यवधान**)

SHRIMATI KAMLA SINHA (Bihar): It is the most important issue before the country. It should be taken up immediately.

THE DEPUTY CHAIRMAN: One minute. I do not give preference to anybody. It has come before me. That is why I am calling. It has been permitted and that is why I am calling Mr. Subramanian Swamy and Mr. Narayanasamy.

SHRI S. JAIPAL REDDY: There is a need for the Government to make a statement on the latest Befors investigation. What is the Government's view point on the disclosures from Switzerland on the Bofors issue? We have the Minister of State, Mrs. Alva, here. She will be able to respond.

THE DEPUTY CHAIRMAN: Mr. Jaipal Reddy, I said that Mr. J. P. Mathur is being permitted by the Chairman to raise the issue of Bofors. So, I would permit him.

SHRI S. JAIPAL REDDY: We are seeking a statement from the Govern-

ment. After all, the concerned Minister is sitting amidst us.

THE DEPUTY CHAIRMAN: Mr. Jaipal Reddy, if the Chairman has permitted him to speak...
आप बैठिए। अफजल साहब बैठिए। देखिए, तरीके से हाउस में उठाने के लिए परमिशन दी है। अगर आपको कुछ कहना हो तो आप परमिशन मांग सकते हैं। पर अभी उनका नाम लिखा है मैं काट तो नहीं सकती हूं।

एक माननीय सदस्य : हमें उस पर ऐतराज नहीं है।

(व्यवधान)

श्री सिकन्दर बख्त : मैं पूछना चाहता हूं कि कौन-सा पहलू है जो इस गवर्नमेंट का बाकी रह गया है?

†[شری سکندر بخت" (قائد حزب مخالف):
میں پوچھنا چاہتا ہوں کہ کون سا پہلو ہے
جو اس گورنمنٹ کا باقی رہ گیا ہے۔]

श्री मोहम्मद सलीम : (पश्चिमी बंगाल) कितने दिन तक छिपे रहेंगे।

†[شری محمد سلیم: کتنے دن تک]

SHRI S. JAIPAL REDDY: The point is, where is the Government? They should come out with some statement. Why can't the Government speak? Why is the Gvernment silent on the Befors question? (*Interruptions*). What steps have been taken to attach the properties of Hindujas? What steps have been taken to arrest... (*Interruptions*). We know who is trying to block the litigation...

†[ ]Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN: Will you please sit down?

SHRI S. JAIPAL REDDY: I would like to know why the Government has maintained such a thundering silence on this all important question?

THE DEPUTY CHAIRMAN: We have started the House only today. For one and a half hour we were having...

DR. MURLI MANOHAR JOSHI: There should be a *suo motu* statement by the Government on such an important issue.

SHRI S. JAIPAL REDDY: Is the Government mourning the extraordinary victory.....

THE DEPUTY CHAIRMAN: You are not even allowing anybody to speak.

SHRI S. JAIPAL REDDY: Why is the Government mourning an extra-ordinary legal victory?

THE DEPUTY CHAIRMAN: How do you know? You have not allowed anybody to speak.

DR. MURLI MANOHAR JOSHI: Government has not come out with a statement... (*Interruptions*)...

SHRI VISHVJIT P. SINGH: It is for the Chairman to decide as to who is going to raise the issue... (*Interruptions*)...

SHRI S. JAIPAL REDDY: Why is the Government not coming out? Why are you silent?... (*Interruptions*)... The Government of India, at the Government level... (*Interruptions*)...

SHRI S.K.T. RAMACHANDRAN (Tamil Nadu): What did they do when they were in Government?... (*Interruptions*)...

SHRI SIKANDER BAKHT: What action has the Government taken till now? Have they extended the claim?

[Shri Sikander Bakht]

इन्होंने उस रुपये के लिए, जो अकाउंट स्विटजरलैंड में फ्रीज हुए हैं, क्या गवर्नमेंट ने उसको क्लेम किया है ? क्या गवर्नमेंट ने डाक्युमेंट्स मंगवाये हैं ? उसके लिए अब तक क्या कदम उठाये गये हैं ? . . (व्यवधान)

†انہوں نے اس روپے کیلئے جو اکاؤنٹ سوزرلینڈ میں فریز ہوئے ہیں۔ کیا گورنمنٹ اس کو کلیم کیا ہے۔ کیا گورنمنٹ نے ڈاکومنٹس منگوائے ہیں۔ اس کے لئے اب تک کیا قدم اٹھائے گئے ہیں؟ مداخلت۔

THE DEPUTY CHAIRMAN: Agarwal Sahab, please take your seat... (*Interruptions*) . . .

SHRI S.K.T. RAMACHANDRAN: You didn't do anything when you were in Government... (*InterruptionsQ* . . .

SHRI S. JAIPAL REDY): Don't . . . (*Interruptions*) . .

THE DEPUTY CHAIRMAN: Please take your seat.

SHRI S.K.T. RAMACHANDRAN: Please sit down. Mr. Jaipal Reddy, I know you... (*Interruptions*) . . .

THE DEPUTY CHAIRMAN: Mr. Afzal, please sit down. Take your seats, please... (*Interruptions*)... One minute, please. We haven't started any discussion... (*Interruptions*)... Just a minute, please. Let me at least give my opinion. Let the Business Advisory Committee or the Chairman take a decision on what issues we are going to take up for discussion in the House. Before that we cannot take up any matter for discussion—until and unless it is listed before me.

SHRI S. JAIPAL REDDY: Who stopped the Government from making a *suo motu* statement. It is an important issue . . . (*Interruptions*). . .

†[ ]Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN: You are not allowing the Chair also to speak. Let me at lesat convey to you. You have just made a request...

SHRI S. JAIPAL REDDY: No, we have made a demand.

THE DEPUTY CHAIRMAN: Okay, you have made a demand. All right, if that is your word, it is a demand. Now let the Government take a decision. Whenever they come and whenever the Businesss Advisory Committee or the Chairman allows, I will allow you. (*Interruptions*) . . .

SHRI MENTAY PADMANABHAM: Let the Government react, Madam. Let them say whether they are going to make a statement or not right now.

THE DEPUTY CHAIRMAN: Government cannot react like this.

SHRI MENTAY PADMANABHAM: This is the unanimous demand of this House, at least a section of this House. Let the Government react whether they are prepared to make a statement or not... (*Interruptions*) . . .

6(Interruptions). . .

SHRI E. BALANANDAN (Kerala): Let the Government react.

SHRI MENTAY PADMANABHAM: Let the Government say something, whether they are going to make a statement or not.

. . . (*InterruptionsQ* . . .

SHRI SUBRAMANIAM SWAMY): (Uttar Pradesh): In fact** I can name them, if you like... A*Interruptions*)... They are coming here and talking about Hinrujas! On last Diwali. . . (*Interrup-*A*Interruptions*). . .

SHRI MENTAY PADMANABHAM: Can be say whether***

SHRI SUBRAMANIAN SWAMY: I am on a point of order.

†[ ]Transliteration in Arabic Script.

श्री विष्णु कांत शास्त्री (उत्तर प्रदेश) : उन व्यक्तियों को गिरफ्तार किया जाना चाहिए। . . . (**व्यवधान**)

श्री जगदीश प्रसाद माथुर : इन व्यक्तियों में जो एक "आर" लिखा है, उसका इससे क्या संबंध है। हू इज दिस "आर" ? . . . (**व्यवधान**)

मैडम, मुख्य विषय यह है कि "आर" नाम किसका है। "आर" किसका है ? "क्यू" कोटरोची का है।

Who is this R?

THE DEPUTY CHAIRMAN: Please, please. बैठ जाइये।

SHRI JAGDISH PRASAD MATHUR: Who is this "R"? Who this "R" is, I want to know.

उपसभापति : प्लीज, बैठ जाइये। . . . (**व्यवधान**)

श्री जगदीश प्रसाद माथुर : वह जो सी० बी० आई० रोकती रही, किसलिए रोकती रही ? आज के प्रधान मंत्री . . (**व्यवधान**) लेकिन उन्होंने मामले को दबाना चाहा है। क्या पिछले प्रधान मंत्री "आर" हैं ?

This is my question. Who is this "R"

यह खुलकर आना चाहिए।

THE DEPUTY CHAIRMAN: That matter is over.

श्री जगदीश प्रसाद माथुर : सी०बी०आई० हमेशा प्रधान मंत्री को बचाती रही है। आज के प्रधान मंत्री को बचाने के लिए स्कैम में सी०बी०आई० ने रोल प्ले किया है . . . . (**व्यवधान**)

THE DEPUTY CHAIRMAN: Mr. Subramanian Swamy.

SHRI JAGDISH PRASAD MATHUR: This is my allegation. Who this "R"?

श्री एस०एस० अहलुवालिया (बिहार) : "आर" से राम का नाम शुरू होता है। . . (**व्यवधान**) . . . राम जेठमलानी भी "आर" से शुरू होता है। "आर" पर क्यों परेशानी है ? . . . . (**व्यवधान**)

SHRI SUBRAMANIAN SWAMY: Madam, you have called me.

श्री एस० एस० अहलुवालिया : "आर" से राम भी शुरू होता है, "आर" से रावत भी शुरू होता है, "आर" से राम कृष्ण हेगड़े शुरू होता है।

THE DEPUTY CHAIRMAN: Please let me run this House in proper order. I will call Mr. Subramanian Swamy.

SHRI SUBRAMANIAN SWAMY: Madam Deputy Chairman,... (*Interruptions*)

SHRI S. JAIPAL REDDY: The silence of the Govednment shows... (*Interruptions*)

श्रीमती सुषमा स्वराज : ऐसे नहीं चलेगा। . . . (**व्यवधान**) बिल्कुल नहीं चलने देंगे।

SHRI SUBRAMANIAN SWAMY:* How can I speak and how can you hear me?

Madam Deputy Chairman, water is normally... (*Interruptions*)

श्री विष्णु कान्त शास्त्री : अपराधी है या भाग गया ? एक के बाद एक अपराधी भाग गए हैं।

SHRI S. JAIPAL REDDY: I want the Government to make a statement. Let the Government react.

उपसभापति : गवर्नमेंट ने सुन लिया।

If they want, they will reah... (*Interruptions*)

SHRI SUBRAMANIAN SWAMY: Why don't you ask them to walk out?

Why don't you walk out?

*Expunged as ordered by the Chair.

DR. MURLI MANOHAR JOSHI: I request the Government, whatever it may be, to come with a statement. A statement is needed. What we want is a statement. We need the reachtion of the Government. This is a highly sensitive issue.

SHRI SUBRAMANIAN SWAMY: This House should be concerned about water. The question of water is basic to the people of the country.

SHRI S. JAIPAL REDDY: Let the Government give its position on the Bofors issue. Let that issue be settled. Why is the Government maintaining such stony silence?

SHRI SUBRAMANIAN SWAMY: They should clean up their party of all the agents of Hindujas. I can give them a list of namts of those who are agents of Hindujas in their party.

श्री सिकन्दर बख्त : सदर साहिबा, मैं पूछ रहा हूं आखिर आप खामोश क्यों बैठे हैं? ....(व्यवधान)

†[شری سکندر بخت : صدر صاحبہ۔ میں پوچھ رہا ہوں۔ آخر آپ خاموش کیوں بیٹھے ہیں... "مداخلت"...]

SHRI SURINDER KUMAR SINGLA (Punjab): The flood situation should be discussed first rather than anything else. These people do not have any concern.

SHRI SUBRAMANIAN SWAMY: Madam Deputy Chairman, thank you for giving me an opportunity.

SHRI S. JAIPAL REDDY: This question needs to be settled.

SHRI SUBRAMANIAN SWAMY:**

THE DEPUTY CHAIRMAN: Mr. Jaipal Reddy, I told you...(*Interruptions*) Just a minute, please. Mr. Jaipal Reddy, please. Just a minute, please.

Mr. Singla, don't make any allegation against me. You, please go back to your seat. You go back to your seat. You go back to your seat. You go back to your seat, please. I request you to go back. Don't come in front of me without my permission, no...(*Interruptions*) No, noboyd is stopping you. Go back to your seat. Don't come in front of me and start speaking like this.

Please, I request Members to sit down. Do you want to run this House in order, or do you want disorder in this House?

श्री लखीराम अग्रवाल : (मध्य प्रदेश) महोदया, देखिए...(**व्यवधान**)

THE DEPUTY CHAIRMAN: One minute. I don't allow. Aggarwal Saheb, don't cut my words. I won't permit... (*Interruptions*)

आप तशरीफ रखिए, बैठ जाइये। ... (**व्यवधान**)

Please, Chairman Saheb permitted it, and I have allowed enough. I will not allow any more. Please sit down. I can't force the Government...(*Interruptions*) Please sit down. Please sit down. Sit down. Don't argue with me. I won't permit...(*Interruptions*)

SHRI MENTAY PADMANABHAM: You can ask the Government to make a statement. It is well within your rights (*Interruptions*)

THE DEPUTY CHAIRMAN: What do you like?

SHRI SIKANDER BAKHT: What is the reaction of the Government?

THE DEPUTY CHAIRMAN: I don't know.

SHRI SUKOMAL SEN: Ask the Government to make a statement.

THE DEPUTY CHAIRMAN: No.

SHRI MENTAY PADMANABHAM: You are well within your rights to force the Government to make astatement.

†[ ]Transliteration in Arabic Script.

SHRI SUBRAMANIAN SWAMY: Can you hear me, Madam?

I was talking about the most important question for the people of India, and that is about water. Cauvery has set the two States of Tamil Nadu and Kadnataka on fire: There is a ling-ttrm solution to the problem. There should be an all Southern rivers' waters grid. (*Interruptions*)

श्री सिकन्दर बख्त : आप बताइए, बताते क्यों नहीं आप ?

DR. MURLI MANOHAR JOSHI: We want a clearcut statement from them: When do they propose to come out with a statement? (*Interruptions*) Let the Governmest react. (*Interruptions*) Is there any Government on that side? (*Interruptions*)

श्री सिकन्दर बख्त : 20 तारीख को फैसला आया है उनका तो 20 तारीख के बाद से अब तक गवर्नमेंट का कोई रिएक्शन नहीं है, क्यों खामोश बैठे हैं आप ?

SHRI MENTAY PADMANABHAM: Madam, I cannot understand why the Government is shying away from making a statement. Do they have anything to hide?

DR. MURLI MANOHAR JOSHI Madam, a clear cut statement on this issue should come. (*Interruptions*)

SHRI V. NARAYANASAMY (Pandicherry): Madam, the Opposition is not allowing us to raise issues here in the House. (*Interruptions*)

डा. मुरली मनोहर जोशी : मैडम, इनको स्टेटमेंट देने में क्या एतराज है ? .... (**व्यवधान**) .... वायदा तो करें ?

उपसभापति : ऐसा नहीं है,

It is not so, (*Interruptions*) Please. You also sit down. (*Interruptions*) Please take your seat. It is not that we have not discussed. Bofors in this House. We have discussed Bofors for many many hours in this House: Let us have some other... (*Interruptions*) What are you agitating about?

DR. MURLI MANOHAR JOSHI: Madam, new dimensions have been added. (*Interruptions*)

SHRI MENTAY PADMANABHAM: Have they anything to hide? (*Interruptions*)

THE DEPUTY CHAIRMAN: Don't stand here.

SHRI SUBRAMANIAN SWAMY: On 1st of November, 1991 in London, the Hindujas threw a party. Who was the chief guest?

* * *

* * What are they taking about? (*Interruptions*)

* * *

(*Interruptions*)

THE DEPUTY CHAIRMAN: The Minister wants to react. You please go back to your seats.

श्री सुरेश पचौरी : (मध्य प्रदेश) : विन चड्ढा और हिन्दुजा से कांग्रेस का क्या वास्ता है जो ये इतनी चीख-पुकार कर रहे हैं। दरअसल हिन्दुजा की पार्टी होती थी तो उसमें आधे-से-ज्यादा लोग बी.जे.पी. के शामिल हुआ करते थे कांग्रेस का क्या वास्ता है हिन्दुजा से ? ..(**व्यवधान**)..

उपसभापति : आर्डर-आर्डर, माथुर साहब आप बैठ जाइए।

श्री विठ्ठलराव माधवराव जाधव (महाराष्ट्र) राजीव गांधी के मरने के बाद भी छोड़ने को तैयार नहीं है.. (**व्यवधान**)..

THE DEPUTY CHAIRMAN: When the Government wants to react, you people do not want it to react Now, he is standing. (*Interruptions*)

---

*Expunged as ordeded by the Chair.

SHRI S. JAIPAL REDDY: Madam, he can only shout from the well of the House. He can't speak from the well of the House.

उपसभापति : नए मेम्बर हैं । उनको पता नहीं है । आप बैठिए । मंत्री जी, आप बोलिए आप क्या कह रहे हैं ।

वित्त मंत्रालय में राज्य मंत्री और संसदीय कार्य मंत्रालय में राज्य मंत्री (डा अबरार अहमद) : मैडम, विपक्ष के नेता माननीय सिकन्दर बख्त साहब ने कुछ मुद्दे और उठाकर एक सवाल यहां पर किया इन मुद्दों पर किस तरह से यहां डिसकशन किया जाए । . .

एक माननीय सदस्य : बोफोर्स पर ।

डा. अबरार अहमद : हां बोफोर्स भी उसमें से एक है । मुझे हैरत हुई इस बात पर क्योंकि हर चीज की एक प्रक्रिया निर्धारित की है, जिस पर वह डिसकशन करना चाहते, नोटिस द, बिजनेस एडवायजरी कमेटी हैं तय करेगी । . . (व्यवधान)

श्री सिकन्दर बख्त : सदर साहिबा, मुझे अफसोस है कि मिनिस्टिर साहब ने किस तरीके से बात को तोड़ा-मरोड़ा है । मुझे जिस चीज के बारे में बात करनी थी, मैंने उसके लियेचेयरमैन साहब को लिखकर दिया । चेयरमैन साहब उसके बारे में कल फैसला देने वाले हैं । मैंने अपनी बात को शुरू यहां से किया है मैं चेयरमैन साहब के हुक्म का एहतराम करता हूं, लेकिन सवाल सिर्फ एक करोड़ के पे-आफ का नहीं है, सवाल एक दर्जन और रिश्वतसितानियों का है, सवाल भ्रष्टाचार का है, सवाल बोफोर्स का है । मैं आपसे यह पूछना चाहता हूं कि 21 तारीख को बोफोर्स का फैसला आया ।। आपने इतने दिन क्या किया, अपनी सरकार में ?

How does your Government react to the Swiss Cantonal court's decision?

वह इस बात से अलहदा बात है, जो चेयरमैन साहब के चैम्बर में बात हुई है । दूसरी बात है

"Bofors issue must not be discussed in the Chamber."

†شری سکندر بخت: صدر صاحبہ۔

مجھے افسوس ہے کہ منسٹر صاحب نے کس طریقہ سے بات کو توڑا مروڑا ہے مجھے جس چیز کے بارے میں بات کرنی تھی میں نے اس کے لئے چیئرمین صاحب کو لکھ کر دیا۔ چیئرمین صاحب اس کے بارے میں کل فیصلہ دینے والے ہیں۔ میں نے اپنی بات کو شروع یہاں سے کیا ہے۔ میں چیئرمین صاحب کے حکم کا احترام کرتا ہوں لیکن سوال صرف ایک کروڑ کے پے۔آف کا نہیں ہے۔ سوال ایک درجن اور رشوت ستانیوں کا ہے۔ سوال بھرشٹاچار کا ہے۔ سوال بوفورس کا ہے میں آپ سے یہ پوچھنا چاہتا ہوں کہ ۲۱ تاریخ کو بوفورس کا فیصلہ آیا۔ آپ نے اتنے دن میں کیا کیا اپنی سرکار میں۔

How does your Governmest react to the Swiss Cantonal court's decision?

وہ اس بات سے علیحدہ بات ہے جو چیئرمین صاحب کے چیمبر میں بات ہوئی ہے دوسری بات ہے۔

"Bofors issue must not be discussed in the Chamber."

डा० मुरली मनोहर जोशी : मैडम, सवाल यह है कि इस फैसले के बाद गवर्नमेंट की क्या रिएक्शन है ? . . . (व्यवधान) . . . . . .

डा. अबरार अहमद : मैडम, यह पोलिटिकील मोटिवेटेड लगाया गया आरोप है । प्रधान मंत्री जी बिल्कुल स्पष्ट कह चुके है . . . . (व्यवधान) . . . .

†[]Transliteration in Arabic Script.

एक माननीय सदस्य : आप बयान क्यों नहीं दे रहे हैं ? . . . . (व्यवधान) . . .

डा० मुरली मनोहर जोशी : क्यों नहीं दे रहे हैं बयान ? 21 तारीख से आज तक आप सोए रहे हैं ? गवर्नमेंट की पोजिशन क्या है ? मैं समझता था कि यह लिमिटेड क्वैश्चन है, बहुत सीमित सवाल है कि 21 तारीख के बोफोर्स के फैसले के बाद गवर्नमेंट ने क्या किया ? . . . . (व्यवधान) . . . .

SHRI VISHVJIT P. SINGH: Madam, I am on a point of order.

SHRI S. JAIPAL REDDY: Why don't you react on the Bofors issue? Where is the Minister?.. (*Interruptions*) . . .

THE DEPUTY CHAIRMAN: Mr. Vishvjit Singh is on a point of order: Let me hear him also. He has got a right to speak.

SHRI S. JAIPAL REDDY: Madam, as a protest against the Government's unwillingness to come with a statement, we are staging a walk out.

[*At this stage some hon. Members left the Chamber*]

SHRI SIKANDER BAKHT: Madam, as a protest against this sort of Government who do not want to react to such grave charges, we are also staging a walk out.

[*At this stage some hon. Members left the Chamber*]

THE DEPUTY CHAIRMAN: Mr. Vishvjit Singh, do you want to say something?

SHRI VISHVJIT P. SINGH: Madam, I must place on record that the Leader of the Opposition when he was speaking right from the time... (*Interruptions*)... he started by saying that he had raised an issue in the Chamber of the Chairman that permission be granted to him to raise some issue. Probably permission will be granted to him to raise it tomorrow or sometime later. He then talks about other issues which he wishes to raise in this House. If he was so keen on raising those issues, why did he not take them up with the Chairman when he met the Chairman in the morning? He did not take up anything with the Chairman. He wants to bypass all the procedures. I am afraid, he is not following the rules. As far as we are concerned, we have an answer for everything. Let them raise the issues, we will reply to them.

THE DEPUTY CHAIRMAN: Mr. Subramanian Swamy, you go back to the Cauvery issue.

RE. CAUVERY WATER DISPUTE

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): The river Cauvery is supposed to quench the thirst of the people and cool tempers. But because it has remained unsolved over a large number of years, it has become the bone of contention and it has created a feeling of enmity between two importent States of the country.

Madam, there is a long-run solution to the Cauvery water dispute and that is, there is plenty of water in the southern rivers and if there had been, all these years, a constructive approach for creating a Southern Rivers Water Grid, plenty of water from Mahanadi and Godavari could have been made available to Cauvery and in fact to all the southern rivers, including Vaigai and water could have been made available in plenty, as much as these two States wanted. The farmers of both Karnataka and Tamil Nadu could have got all the water they wanted. Instead of that, each has been jockeying for a vantage point a plus point or one-upmanship. And I regret to say that in all this, the greatest complication has arisen because of the...*

THE DEPUTY CHAIRMAN: No. I will not permit that. (*Interruptions*). I am not permitting that. That will not go on record. (*Interruptions*). I am not permitting it.

*Not recorded

SHRI G. SWAMINATHAN Tamil Nadu): Madam, I am very sorry. (*Interruptions*). We just want the verdict of the Tribunal to be honoured.

THE DEPUTY CHAIRMAN: Mr. Swaminathan, I have not permitted what he said to go on record.

SHRI SUBRAMANIAN SWAMY: Madam, we want to know from the Government what has been agreed to by the Water Resources Minister because there is complete confusion in the country... (*Interruptions*)

SHRI G. SWAMINATHAN: We want the Tribunal's verdict to be honoured.

SHRI SUBRAMANIAN SWAMY:... as to what has been agreed to by the Water Resources Minister with the States of Karnataka and Tamil Nadu.

THE DEPUTY CHAIRMAN: I have got... (*Interruptions*) One minute, Mr. Swaminathan.

SHRI G. SWAMINATHAN: I would say only one word.

THE DEPUTY CHAIRMAN: Let me say only one word. I have to adjourn the House for lunch. If you want to say one word, you can say that.

SHRI G. SWAMINATHAN: The Tamil Nadu Government wanted the verdict of the Tribunal to be honoured. That is all we wanted. We wanted the implementation of the verdict of the Tribunal which is the order of the Supreme Court also. We never wanted anything else.

THE DEPUTY CHAIRMAN: The House is now adjoudned for lunch till 2.30 p.m.

The House then adjourned for lunch at thirty-two minutes past one of the clock.

The House reassembled after lunch at thirty-four minutes past two of the clock. The Deputy Chairman in the Chair.

RE. CAVVERY WATER DISPUTE *Contd.*

SHRI V. NARAYANASAMY (Pondicherry): Madam Deputy Chairman, I thank you for giving me this opportunity to refer to the Cauvery water dispute that is existing between Tamil Nadu, Pondicherry and Karnataka... (*Interruptions*)...

AN HON. MEMBER: And Kerala.

SHRI V. NARAYANASAMY: And Kerala also on the other side.

The Tamil Nadu Chief Minister went on a fast unilaterally on the Cauvery water issue. In the State of Tamil Nadu, because of the Chief Minister sitting on a fast, the entire administration was paralysed for three days. The bandh-call was given by the people belonging to the AIADMK.

THE DEPUTY CHAIRMAN: Are you speaking about the fast or are you speaking about the water?

SHRI V. NARAYANASAMY. I am coming to it. I am coming to the water issue. I have to give... (*Interruptions*) ...

THE DEPUTY CHAIRMAN: I mean that the permission was granted.

SHRI V. NARAYANASAMY: Not only that, the entire transport system was paralysed. Why I am referring to it is a responsible Chief Minister of a State... (*Interruptions*)...

THE DEPUTY CHAIRMAN: You are not referring to the Chief Minister.

SHRI V. NARAYANASAMY: with-out approaching the Central Government, nor even approaching the adjoining States, Karnataka, for the purpose of resolving the issue, took a unilateral decision which caused a lot of inconvenience to the people of Tamil Nadu which I would like ot bring on record.